

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21077 of 2015

[Arising out of Order-in-Appeal No. 15&16/2015 CAL-EXCUS-
000-APP-206&207-14-15 dated 06/01/2015 passed by the
Commissioner of Central Excise, Customs and Service Tax,
(Appeals),Cochin-18]

**UNIGLOBE ENGINEERING &
PILLING CONTRACTORS**

33/5700e,chevayoor Post,
Kozikkode,
Kerala – 673 017

.....Appellant

Versus

**Commissioner of Central
Excise, Customs & Service Tax**

Calicut
Kozhikode
Kerala – 673 001

.....Respondent

APPEARANCE:

None for the Appellant
Mr. Neeraj Kumar, AR for the Respondent

Coram:

Hon'ble Mr. P. A. Augustian, Member (Judicial)

Hon'ble Mr. Pallela Nageswara Rao, Member (Technical)

Final Order No. 21369 / 2023

Date of Hearing: 13/12/2023

Date of Decision: 13/12/2023

As per Bench:

None for the appellant. Learned AR for the Department
submitted that the appellant has availed the Sabka Vishwas

(Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order Dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

Ganesh